

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 185/TT/2014**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing : 01.9.2014**

**Date of Order : 24.9.2014**

**IN THE MATTER OF**

Approval of transmission tariff for Asset1: Aurangabad (MSETCL)-Aurangabad (PG) 400 kV D/C (Quad) Line (Ckt#1) and shifting of 400 kV D/C Akola-Aurangabad (MSETCL) line to Aurangabad (PG) along with associated bays at both ends; Asset 2: Aurangabad (MSETCL)-Aurangabad (PG) 400 kV D/C (Quad) Line (Ckt#2) and shifting of 400 kV D/C Akola-Aurangabad (MSETCL) line to Aurangabad (PG) along with associated bays at both ends; Asset 3: 240 MVAR Switchable Line Reactor for 765 kV Seoni-Wardha Ckt#1 at Seoni S/S; Asset 4: 240 MVAR Switchable Line Reactor for 765 kV Seoni-Wardha Ckt#2 at Seoni S/S; Asset 5: 400 kV D/C Vapi-Kala TL WRI portion from AP38 AP44 and AP44-AP45A/0 (part of 400 kV D/C Navsari-Boisar TL); Asset 6: 80 MVAR Line reactor for 400 kV D/C Wardha-Aurangabad TL Ck#1 to be charged as Bus reactor 1 at 400/220 kV Wardha Sub-station; Asset 7: 80 MVAR Line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt#2 to be charged as Bus reactor 1 at 400/220 kV Wardha Sub-station under Transmission System associated with Mundra Ultra Mega Power Project (UMPP) in Western Region from date of commercial operation to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**AND IN THE MATTER OF:**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001.

.....Petitioner

**Vs**

1. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur  
Jabalpur-482 008.

2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor  
Andehri (East), Mumbai-400 052.
3. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007.
4. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001.
5. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210.
6. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230.
7. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013.
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008.

.....**Respondents**

**For petitioner** : Shri S.S. Raju, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri S.K. Venkatasan, PGCIL  
Shri P. Saraswat, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondent** : None

### **ORDER**

In the instant petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for Asset 1: Aurangabad (MSETCL)-Aurangabad (PG) 400 KV D/C (Quad) Line (Ckt#1) and shifting of 400KV

D/C Akola-Aurangabad (MSETCL) line to Aurangabad (PG) along with associated bays at both ends; Asset 2: Aurangabad (MSETCL)-Aurangabad (PG) 400KV D/C (Quad) Line (Ckt#2) and shifting of 400KV D/C Akola-Aurangabad (MSETCL) line to Aurangabad (PG) along with associated bays at both ends; Asset 3: 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#1 at Seoni S/S; Asset 4: 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#2 at Seoni S/S; Asset 5: 400KV D/C Vapi-Kala TL WR I portion from AP38 AP44 and AP44-AP45A/0 (part of 400KV D/C Navsari-Boisar TL); Asset 6: 80 MVAR Line reactor for 400KV D/C Wardha-Aurangabad TL Ck#1 to be charged as Bus reactor 1 at 400/220KV Wardha Sub-station and Asset 7: 80 MVAR Line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt#2 to be charged as Bus reactor 1 at 400/220 kV Wardha Sub-station under Transmission System associated with Mundra Ultra Mega Power Project (MUMPP) in Western Region from date of commercial operation to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 (2014 Tariff Regulations). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges claimed in the petition for inclusion in the PoC charges, as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The matter was heard on 1.9.2014. The representative of the petitioner prayed for grant of 90% of the annual fixed charges for the purpose of inclusion in the PoC charges under Regulation 7(7) of the 2014 Tariff Regulations. The representative of the petitioner further undertook to submit the actual date of commercial operation of the seven assets covered in the instant petition.

3. The petitioner vide affidavit dated 5.9.2014 has submitted that Assets 1, 2, 3, 4, and 5 were commissioned on 30.4.2014, 29.4.2014, 2.5.2014, 1.4.2014 and 1.4.2014 respectively. He submitted that Assets 6 and 7 are anticipated to be commissioned on 1.10.2014. The petitioner has also submitted the commissioning certificates of Assets 1 to 5 have already been submitted.

4. It has been observed that the petitioner has already claimed transmission tariff for Asset 1 and 2 covered in the instant petition, as one single asset in Petition No. 296/TT/2013, with the anticipated date of commercial operation as 1.1.2014 as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations). Provisional tariff was granted for both the assets, besides two other assets, vide order dated 16.12.2013 in Petition No. 296/TT/2013 as per the 2009 Tariff Regulations. There is a need to work out separate tariff for the part of asset commissioned during 2009-14 tariff period under Petition No. 296/TT/2013 and separate tariff for part of the assets commissioned during the 2014-19 period, being considered in the instant petition. However, for the purpose of POC calculations, the provisional tariff already granted vide order dated 16.12.2013 for the commissioned assets, i.e. shifting of 400 kV D/C (Quad) Akola-Aurangabad (MSETCL) line and 400 kV D/C Aurangabad (MSETCL)-Aurangabad (PG) line, has been continued. Since these assets are covered under Asset 1 and Asset 2 of the instant petition and earlier tariff has been allowed to be continued, these assets have not been considered in this order.

5. Clause 7 of Regulation 7 of the 2014 Tariff Regulations provides as under:-

"7. In case of the new projects, the generating company or the transmission licensee, as the case may be, may be allowed tariff by the Commission based on the projected capital expenditure from the anticipated COD in accordance with Regulation 6 of these regulations:

Provided that:

(i) the Commission may grant tariff upto 90% of the annual fixed charges claimed in respect of the transmission system or element thereof based on the management certificate regarding the capital cost for the purpose of inclusion in the POC charges in accordance with the CERC (Sharing of Inter State Transmission charges and losses), Regulation, 2010 as amended from time to time."

6. As per the first proviso to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charges for inclusion in the POC charges. Accordingly, tariff is allowed to Assets 3 to 7 of the instant petition.

7. The petitioner has claimed the annual transmission charges as under:-

(₹ in lakh)						
Asset	Anticipated DOCO/ DOCO	2014-15 (pro- rata)	2015-16	2016-17	2017-18	2018-19
<b>Asset 3:</b> 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#1 at Seoni S/S.	2.5.2014 (actual)	372.60	497.06	494.21	490.81	485.69
<b>Asset 4:</b> 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#2 at Seoni S/S.	1.4.2014 (actual)	441.50	606.19	601.62	596.33	588.81
<b>Asset 5:</b> 400KV D/C Vapi-Kala TL WRI portion from AP38 AP44 and AP44-AP45A/0(part of 400KV D/C Navsari-Boisar TL).	1.4.2014 (actual)	373.13	394.36	384.16	373.99	363.88
<b>Asset 6:</b> 80 MVAR Line reactor for 400KV D/C Wardha-Aurangabad TL Ck#1 to be charged as Bus reactor 1 at 400/220KV Wardha Sub-station.	1.7.2014	87.86	161.51	165.78	166.35	166.55
<b>Asset 7:</b> 80 MVAR Line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt#2 to be charged as Bus reactor 1 at 400/220 kV Wardha Sub-station.	1.7.2014	115.90	211.87	217.51	217.23	216.35

8. ATC claimed by the petitioner are based on Auditor's certificates and Management Certificates dated 28.6.2014 and 11.5.2014 respectively considering actual/anticipated DOCO(S) as mentioned above.

9. Considering the claims of the petitioner, the following annual transmission charges are allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations:-

(₹ in lakh)						
Asset	Anticipated DOCO/ DOCO	2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
<b>Asset 3:</b> 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#1 at Seoni S/S.	2.5.2014	298.08	397.65	395.37	392.65	388.55
<b>Asset 4:</b> 240 MVAR Switchable Line Reactor for 765KV Seoni-Wardha Ckt#2 at Seoni S/S.	1.4.2014	353.20	484.95	481.30	477.06	471.05
<b>Asset 5:</b> 400KV D/C Vapi-Kala TL WRI portion from AP38 AP44 and AP44-AP45A/0(part of 400KV D/C Navsari-Boisar TL).	1.4.2014 (anticipated)	278.88	294.75	287.12	279.52	271.97
<b>Asset 6:</b> 80 MVAR Line reactor for 400KV D/C Wardha-Aurangabad TL Ck#1 to be charged as Bus reactor 1 at 400/220KV Wardha Sub-station.	1.10.2014 (anticipated)	60.25	129.21	132.62	133.08	133.24
<b>Asset 7:</b> 80 MVAR Line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt#2 to be charged as Bus reactor 1 at 400/220 kV Wardha Sub-station.	1.10.2014	79.47	169.50	174.01	173.78	173.08

10. The tariff for Asset 6 and Asset 7 being allowed for 2014-15 has been worked out by considering pro-rata claims as per revised date of commercial operation submitted by the petitioner vide affidavit dated 5.9.2014. The capital cost for Asset 3,

Asset 4 and Asset 5 is as per the Auditor Certificate dated 28.6.2014 and capital cost for Asset 6 and Asset 7 is as per Management Certificate dated 11.5.2014.

11. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. The transmission charges allowed in the order shall be subject to adjustment after final tariff is determined.

sd/-

**(A.S. Bakshi)**  
**Member**

sd/-

**(A. K. Singhal)**  
**Member**

sd/-

**(Gireesh B. Pradhan)**  
**Chairperson**